

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA: 108/97

OA SR 147/97

Date: 28.1.97

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Between:

1. K.Satyanarayana
2. MRDV Prasada Rao
3. N.Venkateshwara Rao
4. A.Suryaprakasa Rao
5. R.Ramashankar
6. A.Kanakalingeswara Rao
7. PV Sathyanarayana
8. K.Panduranga Rao
9. D.Ananta Padmanabham
10. G.Satyanarayana
11. Abdus Sattar
12. K.Narasimha Rao
13. M.V.Sathyanarayana
14. N.Venkata Reddy
15. J.Radhakrishna
16. R.Roja Suryakumari
17. P.Narasimha Murthy
18. M.Danayya
19. KSV Subba Rao
20. TVR Krishna Reddy
21. I. Lakshmi
22. Ch. K.S.Vopala Sarma

... Applicants

And

1. Union of India rep. by
Secretary, D/o Telecommunications,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi-110001

... Respondents

Mr. N.R. Srinivasan

... Counsel for the applicants

CORAM

HON'BLE MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON'BLE MR. R. RANGARAJAN, MEMBER (ADMINISTRATIVE)

O R D E R

Oral Order (per Hon'ble Mr. Justice M.G. Chaudhari, Vice Chairman)

We are not inclined to entertain the O.A. at this stage
in view of the fact that the applicants have filed individual representations to the Chairman, Telecom Commission on 18.10.96 seeking

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removal of their grievance as made in the O.A. Since a period of 6 months has not elapsed after filing the representations/appeals, the O.A. is premature. [REDACTED]

2. However, as it is [REDACTED] that batches of direct recruits are being sent from time to time for training ignoring the applicants we direct the respondents to dispose of the ^{representations} appeals on merits and communicate the decision thereon to the applicants within a period of 6 weeks from the date of receipt of a copy of this order. This order is passed without prejudice to the rights and contentions of the applicants available to them in accordance with the law in the event of their representations being rejected and they will be at liberty to adopt such remedies as may be advised in accordance with the law. The sending of the direct recruits for training hereafter will be also without prejudice to the claims of the applicants made in the representations and if required to be revived in future proceedings.

3. O.A. disposed of.



R. Rangarajan
Member (Admve.)



M.G. Chaudhari (J)
Vice Chairman

29th January, 1997

AMR
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Deputy Registrar [REDACTED]

VM

O.A.108/97

To

1. The Secretary,
Dept.of Telecommunications,
Union of India, Sanchar Bhavan,
20 Ashoka Road, New Delhi-1.
2. The Chief General Manager,
Telecommunications,
A.p.Telcom Circle,
Sanchar Bhavan, Hyderabad-1.
3. One copy to Mr. N.R.Srinivasan, Advocate, CAT.Hyd.
4. One copy to Mr. .. Addl.CGSC.CAT.Hyd.
5. One copy to Library, AT.Hyd.
6. One spare copy.

pvm.

93/97
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

R. Ranga Rao
THE HON'BLE MR. M. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 28 - 1 - 1997

ORDER / JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 108/97

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

